

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.554/2006**

Thursday this the 4th day of January, 2007.

**CORAM :**

**HON'BLE DR. K.B.S.RAJAN, JUDICIAL MEMBER**

1. P.K Kunjiseethikoya  
Temporary Status Casual Labourer,  
Fibre Factory, Kiltan Island  
UT of Lakshadweep  
Residing at: Puthiyathakkal House  
Kiltan Island,  
UT of Lakshadweep
  
2. P. Kunjiseethikoya  
Temporary Status Casual Labourer,  
Fibre Factory, Kiltan Island  
UT of Lakshadweep  
Residing at: Puthiyedam House  
Kiltan Island,  
UT of Lakshadweep
  
3. C.C. Yacoob  
Temporary Status Casual Labourer,  
Fibre Factory, Kiltan Island  
UT of Lakshadweep  
Residing at: Cheriyam Nallala House  
Kiltan Island,  
UT of Lakshadweep

Applicants

(By Advocate Mr. M.R.Hariraj )

**Versus**

1. The Administrator,  
UT of Lakshadweep, Kavaratti
  
2. The Director of Industries  
Administration of UT of Lakshadweep  
Kavaratti
  
3. Union of India represented by the Secretary  
Ministry of Home Affairs  
New Delhi

Respondents

(By Advocate Mr. Shafik M.A (R1&2)  
Advocate Mr.TPM Ibrahim Khan, SCGSC (R3) )

The application having been heard on 04.01.2007, the  
Tribunal on the same day delivered the following :

O R D E R

**HON'BLE DR. K.B.S.RAJAN, JUDICIAL MEMBER**

Briefly, the facts of the case are that the applicants in this OA have been engaged as casual labourers in the Fibre Factory, Kiltan during 1987 and 1990 and they have also been sent for certain training course at National Coir Training and Design Centre, Coir Board, Kalavoor, Alleppey. The applicants have also been granted temporary status. Under the present regulations the post of Coir Instructor is reserved for filling up physically handicapped persons. However, without being aware of this position, the applicants challenged Annexure A-6 order dated 20.02.2006 whereby applications were invited from physically handicapped candidates for filling up one post of Coir Instructor. On coming to know about the extant rules, the counsel for the applicant is not pressing for relief at Para 8 (i). However, the counsel submits that the case of casual labourer for promotion to the post of Coir Instructor or identical Group 'C' post needs re-consideration, if need be by making suitable amendment to the Recruitment Rules including limitation of age. Certain representations Annexure A-7 have also been filed in this regard but these have not been so far responded to.

2. In the interest of justice, it is felt appropriate that this OA can be disposed of with liberty to the applicant to draft a comprehensive representation to the respondents reflecting their grievances and making suitable request for redressal of their grievances. If such a representation is made within a period of three weeks from today,

: 3 :

respondents may dispose of the same judiciously taking into account the grounds as may be reflected in the representation and pass a reasoned and speaking order as expeditiously as possible.

3. With the above, OA is disposed of. No costs.

Dated, the 4th January, 2007.



**K.B.S.RAJAN**  
**JUDICIAL MEMBER**

VS